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CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.

DA No. 656 /1992

Date of decision: 15-1-93.

Arjun Das
Mr. J.K. Kaushik ...
VERSUS

Applicant.
Counsel for the applicant

UNION OF INDIA & ORS.
Mr. Manish Shandari

RESPONDENTS.
Counsel for the
respondents.

PER HON'BLE MR. GOPAL KRISHNA, JUDL. MEMBER :-

Heard the learned counsel for the applicant. The learned counsel for the applicant states that in view of the order no. ET/839/16 Vol.-5/(Loose) dated 21st June, 1990 passed by the respondents this matter has become infructuous.

2. Since the matter has become infructuous, the O.A. stands ~~disposed~~ dismissed with no order as to costs.

GK/krhre 15-1-93.
(GOPAL KRISHNA)
JUDL. MEMBER

Shashi/

Receiving copy sent to the opp. Counsel on
vide _____
Date _____

15/1/93